1

ITEM NO.14 Court 5 (Video Conferencing)

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).42/2022

POOJA GUPTA & ANR.

Petitioner(s)

SECTION X

**VERSUS** 

THE BAR COUNCIL OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.10458/2022-EX-PARTE STAY and IA No.11676/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS /FACTS /ANNEXURES)

Date: 04-02-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE L. NAGESWARA RAO HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Ms. Radhika Gautam, AOR

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.

Mr. Preet Pal Singh, AOR Mrs. Tanupreet Kaur, Adv

Mr. Saurabh Sharma, Adv.

Mr. Anmol Kheta, Adv.

Mr. Lakshay Mehta, Adv.

UPON hearing the counsel the Court made the following O R D E R

We are not inclined to entertain this writ petition filed under Article 32 of the Constitution of India challenging the election notification dated 14.01.2022 issued by the respondent No.1 for holding the elections of office bearers to the Bar Council of India.

The writ petition is dismissed. Pending application(s), if any, shall stand disposed of.

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2

However, the petitioners are at liberty to approach the Bar Council of India and make a representation for redressal of their grievances.

(B.Parvathi) Court Master (Anand Prakash) Court Master